## IN THE HIGH COURT OF JHARKHAND AT RANCHI A.B.A. No.1636 of 2021

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Ranjeet Yadav .... Petitioner

Versus

The State of Jharkhand .... .... Opposite Party

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## CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

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For the Petitioner : Mr. Shailendra Jit, Advocate For the State : Mr. P. K. Chatterjee, Addl.P.P

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## Order No.02 Dated- 17.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Koderma P.S. Case No.113 of 2020 instituted under Section 379, 413, 414 of the Indian Penal Code, Section 54 of J.M.M.C. Rules, 2004, Section 13 of Jharkhand (Prevention of Illegal Mining, Storage & Transportation) Rules 2017 and Section 3 (A) (B) of Explosive Substance Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner was involved in excavating and transporting stones from the protected forest area by using Poclain, JCB Machine, compressor-cum-drill machine. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner has no concern either with any of the seized poclain machine or the seized articles. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Koderma within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing Rs.10,000/-(Rupees ten thousand) as cash security and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Koderma in connection with Koderma P.S. Case No.113 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

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